

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Application No. 249 of 2017 (SZ)**

Applicant(s)

Respondent(s)

Dr. K. Neelima  
Kothapeta, Penukonda  
Ananthapur Dt, A.P

1. The State of Andhra Pradesh, rep. by its  
Chief Secretary, Amaravathi, A.P

2. Andhra Pradesh State Pollution Control  
Board, rep. by its Member Secretary  
Hyderabad

3. The District Collector, Ananthapur Dt

4. The Revenue Divisional Officer,

Penukonda

5. The Mandal Revenue Officer, Penukonda

6. The District Panchayat Officer, rep. by  
Secretary, Penukonda, Ananthapur Dt

7. The Gram Panchayat, rep. by Secretary  
Penukonda

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s. Naidu Associates  
P. Venkaiah Naidu

Mr. Sai Krishnan for R2  
Mrs. Yasmeen Ali for R1, R3 & R4

Note of the Registry	Orders of the Tribunal
Item No.4	<p>Date: 13<sup>th</sup> November, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mr. Sai Krishnan, learned counsel takes notice for respondent No.2, Mrs. Yasmeen Ali takes notice for respondent Nos.1, 3 &amp; 4 and waive service of notice.</p> <p>Applicant to furnish copy of application with annexures to the</p>

respective learned counsel appearing for the respondent Nos.1 to 4 during the course of the day.

Let the reply be filed by respondent No.1 to 4 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

No notice need be sent to respondent Nos.5 to 7 at present.

List the matter on 15.12.2017.

....., JM  
(Justice M.S.Nambiar)

.....EM  
(Shri P.S. Rao)

